

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 874 of 2000.

*Dated this Tuesday, the 19th day of December, 2000.*

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

M. M. Bhandari,  
Telecom Engineering Service (Group-B),  
Solapur.

... *Applicant.*

(By Advocate Shri S. N. Pillai).

**VERSUS**

1. Union of India through  
The Secretary,  
Ministry of Communication,  
Sanchar Bhavan,  
New Delhi - 110 001.

2. The Chief General Manager  
Telecom,  
Maharashtra Circle,  
Bharat Sanchar Nigam Ltd.,  
Fountain Telecom Building No. 2,  
Mumbai - 400 001.

... *Respondents.*

(By Advocate - None present)

OPEN COURT ORDER

PER : Shri B. N. Bahadur, Member (A).

Learned Counsel, Shri S. N. Pillai, is heard on the application.

2. The core facts of the case are that the Applicant has been transferred, on promotion, vide order dated 27.11.2000 (copy at Annexure A-1, Page-7). Through this order he has been posted to Kalyan T.D. on promotion from Solapur T.D., where he has been working as S.D.E. on ad hoc basis.

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3. The Learned Counsel for the applicant took me over the grounds taken in the O.A. (paragraph-V). The basic point that is stressed is that there are enough vacancies at Solapur and that the Applicant wants to remain at Solapur. He has personal difficulties regarding his children's education, etc., which are of a very serious nature, in that the education of his children will be disturbed through this decision. Shri S. N. Pillai also argues on certain other points saying that others are posted at Solapur.

4. On the facts and circumstances, the matter is of clear and simple nature and hence it will be fair to dispose of this Application at the admission stage. Such a request on personal grievance can be considered only by the Administration. The grounds that are taken cannot become the basis of providing the relief through judicial determination.

5. The O.A. is, therefore, disposed of at the stage of admission providing liberty to the applicant to make a representation to the concerned authorities. The representation may be made within a period of ten days from today and if such a representation is received by the Respondents, it shall be disposed of, on merits and according to rules, and Applicant informed, within a period of one month thereafter.

6. The O.A. is disposed of accordingly. No costs.

DASTI.



(B. N. BAHADUR)  
MEMBER (A).